

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 5000 - JK (LD) of 2025

DATED: - 05 - 05 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 05.05.2025

No:-LAW-OIC/05/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
05-05-25

Annexure to the Government Order No. 5000 - JK (LD) of 2025 dated 05.05.2025.

S.No	Case Title	OIC
1.	FIR No. 97/2015 of P/S Thanamandi, offences U/s 363/376/109 RPC titled State of J&K Vs Mohd Arif and Ors.	Sh. Parupkar Singh, SDPO Thanamandi.
2.	Case titled State V/s Ravi Kumar in case FIR No. 93/2016 U/S 8,20 NDPS Act P/S Udhampur.	Sh. Parladh Kumar, DySP Hqrs Udhampur.
3.	Case FIR 59/2019, u/s 8, 21, 22 NDPS act, P/S Rehmbal, Vs Mohd. Aslam & Ors,	Sh. Parladh Kumar, DySP Hqrs Udhampur.
4.	FIR No. 49/2021 of P/S Chatroo, offences U/s 343/366/376 IPC titled UT of J&K Vs Mohd Ramzan.	Sh. Sumit Sharma, DySP, Dachhan.
5.	WPC No. 561/2014 titled Talib Hussain Lali Vs. State of J&K and Othets.	Sh. Abdul Hamid No. 3987/NGO, SDPO Sumbal.
6.	CRM(M0 No. 129/2024 titled Abid Rashid Wani Vs. UT of J&K and Others	Sh. Owaise Rahid Cell No. 9697776669 DySP HQRS. Ganderbal

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